

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1550 of 2021**

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Surendra Yadav ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mrs. J. Mazumdar, Advocate  
For the State : Mr. Suraj Verma, Spl.P.P  
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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Chaibasa Muffasil P.S. Case No.66 of 2019 instituted under Sections 379 and 411 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of the truck bearing registration No. JH 10AV 0506 which was found loaded with stolen D.I. Pipe. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner had no information about his vehicle being involved in any illegal activity. Drawing attention of this Court towards para-14 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is next submitted that the alleged stolen D.I. Pipe has already been recovered. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Chaibasa within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/- (Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Chaibasa in connection with Chaibasa Muffasil P.S. Case No.66

of 2019 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/